

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

1.

IA-2120(MB)2024 IN  
C.P. (IB)/426(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.05.2024

NAME OF THE PARTIES:

Dena Bank

Vs.

Trump Impex Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,  
2016.

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**ORDER**

**IA-2120(MB)2024**

1. IP Sanjeev Goel, appeared on behalf of the Applicant/Liquidator present through VC. None present for the Respondent.
2. This is an application filed by the Applicant to take on record the Fourth Quarterly Progress Report for the period 01.01.2024 to 31.03.2024 filed as per Regulation 15 of Insolvency and Bankruptcy Board (Liquidation Process) Regulations, 2016. The same is taken on record. IA-2120/2024 is **allowed** to that effect and **disposed of**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)